

(c) The Government have issued instructions for prompt investigation of all cases of atrocities and their quickest possible disposal by creating special courts whenever necessary.

(d) The State Governments are taking protective measures in favour of Scheduled Tribes by taking legal, social and economic measures. These include discontinuation of commercial vending of liquor in tribal areas, prevention of alienation of land and restoration of alienated land, regulating money-lending and setting up of a co-operative credit-cum-marketing structure.

Statement

Information about Cases involving Offences against Scheduled Tribes reported During 1978, 1979 and 1980

Name of States and U. Ts.	1978	1979	1980 (upto May)
1	2	3	4
Andhra Pradesh .	14	17	3
Bihar . . .	182	200	27
Gujarat . . .	254	75	29
Haryana
Himachal Pradesh
Karnataka . .	37	64	1
Kerala . . .	44	27	11
Madhya Pradesh	1221	1373	290
Maharashtra .	325	115	44
Manipur . . .	17
Orissa . . .	36	16	6
Punjab
Rajasthan . .	292	205	75
Tamil Nadu
Uttar Pradesh .	1
A & N. Islands .	4	1	..

1	2	3	4
Dadra and Nagar Haveli . . .	17	2	..
Arunachal Pradesh	6	11	1
Goa, Daman and Diu . . .	1	1	..
Pondicherry . .	1
	2452	2107	487

Information is Nil in respect of other States/U.Ts.)

Industries in Karnataka working with Foreign Assistance

6119. SHRI S. B. SIDNAL: Will the Minister of INDUSTRY be pleased to state the names of industries and the nature of production in the Karnataka State, which are working with foreign assistance technical and financial?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Lists giving details of the foreign collaboration proposals approved by Government are issued on a quarterly basis. These lists, *inter-alia*, indicate the name of Indian Company, the name of foreign collaborator, the item of manufacture and whether the proposal involves foreign capital participation. Copies of these lists upto 31-3-80 are available in the Parliament Library.

There is always a time gap between the dates of foreign collaboration approval and fructification of the project. Details regarding industries actually working in Karnataka with foreign collaboration are not available in the Secretariat for Industrial Approvals.

Recruitment of DIG from Deputationists from IPS

6120. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government have decided to recruit for 75 per cent of the posts of Deputy Inspector Generals in the BSF from the deputationists from the IPS; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):
(a) Yes, Sir.

(b) Non-availability of BSF officers of the requisite experience and seniority for being posted as DIGs.

**Trade Union Activities in J & K
banned for Defence Employees**

6121. SHRI DAYA RAM SHAYKA:
Will the Minister of DEFENCE be
pleased to state:

(a) whether it is a fact that trade union activities such as formation and registration of trade unions under Trade Union Act 1926 have been banned in J&K State in respect of defence employees; and

(b) if so, what are the reasons for banning the unions and what alternative has been provided to the employees to represent grievances?

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE (SHRI
C. P. N. SINGH): (a) Yes, Sir.

(b) Under SRO 17-E, dated the 5th September, 1977 and SRO 5-E, dated the 17th March, 1978, issued under Army Act and Air Force Act, the employees engaged in Defence Installations in Jammu and Kashmir area, among others, have been declared to be on active service and as such there are restrictions on their participation in trade union activities. This has been done taking into account the sensitiveness of the area from the Defence point of view. However, Welfare Committee have been set up for providing civilian employees to ventilate their grievances before the Officer Commanding/Head of the Establishment for seeking redress.

प्रादिवासी अनुसंधान संस्थान

6122. श्री बीछा जाई : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में प्रादिवासी अनुसंधान संस्थान कितने हैं ;

(ख) ये संस्थान किन-किन स्थानों पर चल रहे हैं और इनके कृत्य क्या हैं ;

(ग) इनमें से प्रत्येक संस्था में कितने-कितने प्रादिवासी अधिकारी कार्य कर रहे हैं ;

(घ) क्या केन्द्रीय सरकार इन संस्थानों के कार्यकरण से संतुष्ट है ; और

(ङ) यदि नहीं तो क्या उनमें कोई परिवर्तन करने का विचार है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) :
(क) 11 (ग्यारह) ।

(ख) हैदराबाद, गोहाटी, रांची, अहमदाबाद, कोचीकोड, भोपाल, पुणे, मुवनेश्वर, उदयपुर, कलकत्ता और लखनऊ । जनजाति अनुसंधान संस्थानों का कार्य इस प्रकार है :—(i) जनजाति क्षेत्र के संभाव्य संसाधनों, सामाजिक संगठनों और विभिन्न जनजातियों की आर्थिक व्यवस्था, उनकी कला और संस्कृति आदि के विषय में अनुसंधान और सर्वेक्षण करना (ii) राज्य सरकार को जनजाति विकास के लिए नियोजन और कार्यक्रमों के मूल्यांकन और कामियों के प्रशिक्षण में राज्य सरकारों की मदद करना ।

(ग) क्योंकि इन संस्थानों में कार्य कर रहे अधिकारी राज्य सरकार के कर्मचारी हैं, अतः भारत सरकार ने इन संस्थानों में कार्य कर रहे जनजाति और गैर-जनजाती अधिकारियों के विषय में सूचना एकत्र नहीं की ।

(घ) और (ङ) संस्थानों के कार्य का समय समय पर पुनरीक्षण किया जाता है और सुधार के लिए उपाय किए जाते हैं ।

**Production, demand and import of
Generating Sets .**

6123. SHRI BALASAHEB VIKHE
PATIL: Will the Minister of INDUS-
TRY be pleased to state:

(a) whether indigenous production of generating sets is sufficient to meet domestic demand indicating the production of generating sets and the present demand thereof;